

**SUPREME COURT OF INDIA**

I. L. Honnegouda

Vs.

State of Karnataka

C.A.No.884 of 1975

(A. N. Ray, C.J.I., M. H. Beg and Jaswant Singh, JJ.)

18.01.1977

**JUDGEMENT**

**JASWANT SINGH, J.:-**

1. In view of our judgment in Appeals Nos. 883 and 898 to 905 of 1975 : (Reported in AIR 1977 SC 876) which has just been delivered and the fact that the appellant acquiesced to the 1970 Rules by applying for the post of the Village Accountant, appearing before the Recruitment Committee for interview in 1972 and 1974 and taking a chance of being selected, the present appeal which questions the constitutionality of Rules 4 and 5 of the 1970 Rules cannot be allowed. It is accordingly dismissed but without any order as to costs.

Appeal dismissed.